

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE

ON

PUBLIC UNDERTAKINGS (2021-23)

SECOND REPORT

(Presented on 16th March 2022)

SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM
2022

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SECOND REPORT

On

The action taken by Government on the Recommendation contained in the Twenty Fifth Report of the Committee on Public Undertakings (2016-19) relating to Kerala State Backward Classes Development Corporation, based on the Report of the Comptroller and Auditor General of India for the year ended on 31st March 2010 (Commercial)

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COMMITTEE ON PUBLIC UNDERTAKINGS (2021-23)

COMPOSITION

Chairman:

Shri. E Chandrasekharan

Members:

Shri A.P.Anilkumar

Shri Anwar Sadath

Shri K.B. Ganesh Kumar

Shri T. V. Ibrahim

Shri P. Mammikutty

Shri K. P. Mohanan

Shri D. K. Murali

Shri P. Nandakumar

Shri Kadakampally Surendran

Shri P. Ubaidulla

Legislature Secretariat:

Shri S.V. Unnikrishnan Nair, Secretary

Shri Thrideep. K.G., Joint Secretary

Smt Jayasree. M, Deputy Secretary

Shri.Sajeevan. P. K, Under Secretary

INTRODUCTION

I, the Chairman, Committee on Public Undertakings (2021-23) having

been authorised by the Committee to present the Report on their behalf, present

this Second Report on the Action Taken by Government on the

Recommendations contained in the Twenty Fifth Report of the Committee on

Public Undertakings (2016-19) relating to Kerala State Backward Classed

Development Corporation, based on the Report of the Comptroller and

Auditor General of India for the year ended 31st March, 2010 (Commercial).

The Statement of Action Taken by the Government included in this

Report was considered by the Committee at its meeting held on 16.09.2021.

This Report was considered and approved by the Committee at its

meeting held on 03.02.2022

The Committee place on record their appreciation for the assistance

rendered to them by the Accountant General (Audit), Kerala, in the examination

of the Action Taken Statements included in this Report.

E.CHANDRASEKHARAN,

Chairman,

Committee on Public Undertakings.

Thiruvananthapuram,

16.03.2022.

REPORT

This Report deals with the action taken by Government on the recommendations contained in the Twenty Fifth report of the Committee on Public Undertakings (2016-19) relating to Kerala State Backward Classes Development Corporation based on the report of the the Comptroller and Auditor General of India for the year ended 31st March 2010(Commercial).

The Twenty Fifth Report of the Committee on Public Undertakings (2016-19) was presented to the House on 9th March, 2017.

The Report contained only one recommendation and the Government furnished reply to this recommendation.

The Committee (2021-23) considered and approved the reply received from Government at its meeting held on 16.09.2021.

The Committee accepted the reply to the recommendation without remarks. This recommendation and the reply furnished by the Government form Chapter I of this Report.

CHAPTER - I

REPLY FURNISHED BY THE GOVERNMENT ON THE RECOMMENDATION OF THE COMMITTEE WHICH HAS BEEN ACCEPTED BY THE COMMITTEE WITHOUT REMARKS

Sl. No.	Para No.	Department Concerned	Conclusions/Recommendations	Action Taken by the Government
(1)	(2)	(3)	(4)	(5)
1	2	Development Department	The Committee observes the Company's failure to register itself as a Service Tax Assessee and to remit the Service Tax in time, as an instance of sheer negligence and irresponsibility. The Committee warns that, since these lapses bear no excuses, the occurence of the same in future should be viewed very seriously.	the Corporation till date.

Thiruvananthapuram 16.03.2022

E.Chandrasekharan Chairman Committee on Public Undertakings